

09.03.2021

1

Seventeenth Series, Vol. XI No. 14

Tuesday, March 09, 2021  
Phalguna 18, 1942 (Saka)

# **LOK SABHA DEBATES**

**(English Version)**

**Fifth Session**

**(Seventeenth Lok Sabha)**



*(Vol. XI Contains Nos. 11 to 20)*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**EDITORIAL BOARD**

Utpal Kumar Singh  
**Secretary-General**  
**Lok Sabha**

Mamta Kemwal  
**Joint Secretary**

Bishan Kumar  
**Director**

Manoj Kumar Pankaj  
**Joint Director**

Mahesh Chander  
**Deputy Director**

**© 2021 Lok Sabha Secretariat**

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

---

**This English Version has been translated with the help of AI based software application and reasonable efforts have been made to provide an accurate translation. However, if any questions arise related to the accuracy of the translated text, Original English proceedings included in English Version will be treated as authoritative and not the English translation of the speeches made in Hindi and other languages included in it. For complete authoritative version please see Original Version of Lok Sabha Debates.**

**CONTENTS****Seventeenth Series, Vol. XI, Fifth Session, 2021/1942 (Saka)****No. 14, Tuesday, March 9, 2021/Phalguna 18, 1942 (Saka)****SUBJECT****PAGES****ORAL ANSWERS TO QUESTIONS**

Starred Question Nos.201 and 202 12-19

**WRITTEN ANSWERS TO QUESTIONS**

Starred Question Nos. 203 to 220 20

Unstarred Question Nos. 2301 to 2530

<b>PAPERS LAID ON THE TABLE</b>	23-34
<b>COMMITTEE ON GOVERNMENT ASSURANCES</b>	
21 <sup>st</sup> to 30 <sup>th</sup> Reports	35-36
<b>STANDING COMMITTEE ON AGRICULTURE</b>	
24 <sup>th</sup> to 26 <sup>th</sup> Reports	37
<b>STANDING COMMITTEE ON RURAL DEVELOPMENT</b>	
13 <sup>th</sup> to 15 <sup>th</sup> Reports	38
<b>STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT</b>	
19 <sup>th</sup> Report	39
<b>STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS</b>	
323 <sup>rd</sup> and 324 <sup>th</sup> Reports	39
<b>STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE</b>	
287 <sup>th</sup> and 288 <sup>th</sup> Reports	40
<b>BUSINESS ADVISORY COMMITTEE</b>	
20 <sup>th</sup> Report	41

**STATEMENTS BY MINISTER**

(i)(a) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers. 42

(b) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

**Shri Mansukh L. Mandaviya** 43

**ELECTION TO COMMITTEE**

Central Advisory Board on Disability 44

**MATTERS UNDER RULE 377** 47-64

(i) Need to curb illegal Bajri mining in Rajasthan

**Shri Subhash Chandra Baheria** 47

(ii) Need to set up an additional Navodaya Vidyalaya in Gadchiroli - Chimur Parliamentary Constituency, Maharashtra

**Shri Ashok Mahadeorao Nete** 48

- (iii) Regarding transfer of educational institutes in Chhattisgarh  
**Shri Mohan Mandavi** 49
- (iv) Need to establish a Sainik School in Meerut  
**Shri Rajendra Agrawal** 50
- (v) Regarding expediting of various highway projects in Santhal Pargana region, Jharkhand  
**Dr. Nishikant Dubey** 51-52
- (vi) Need to provide adequate compensation to farmers whose lands have been acquired for fencing purpose in border areas of Jammu and Kashmir  
**Shri Jugal Kishore Sharma** 53
- (vii) Need to construct a pit line at Latur Railway Station, Maharashtra  
**Shri Sudhakar Tukaram Shrangare** 54
- (viii) Need to provide adequate funds for construction of Gaya-Bodhgaya-Chatra railway line  
**Shri Sunil Kumar Singh** 55
- (ix) Need to start construction of Bhuj-Barmer-Tharad railway line  
**Shri Parbatbhai Savabhai Patel** 56
- (x) Regarding declaration of a WAPCOS project as a national project  
**Shri Rajiv Pratap Rudy** 57

- (xi) Regarding setting up of Quarantine plant facility on India - Nepal border  
**Shri Ajay Misra Teni** 58
- (xii) Need to enhance the amount for construction of house under Pradhan Mantri Awas Yojana in rural and urban areas  
**Shrimati Geeta Kora** 59
- (xiii) Need to redress the grievances of plain powerlooms/mill sector  
**Shri A. Ganeshamurthi** 60
- (xiv) Regarding conversion of R&B road as four lane National Highway  
**Dr. Beesetti Venkata Satyavathi** 61
- (xv) Need to widen NH-548 C/NH-63 in Maharashtra  
**Shri Om Pavan Rajenimbalkar** 62
- (xvi) Need to include Gopalganj district in the list of Aspirational Districts  
**Dr. Alok Kumar Suman** 63
- (xvii) Need to widen and repair highways and construct a bypass and a RoB in Nagaur district, Rajasthan  
**Shri Hanuman Beniwal** 64

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shri Om Birla

**PANEL OF CHAIRPERSONS**

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shrimati Meenakashi Lekhi

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

**SECRETARY GENERAL**

Shri Utpal Kumar Singh



**LOK SABHA DEBATES**

---

---

LOK SABHA

-----

Tuesday, March 9, 2021/Phalguna 18, 1942 (Saka)

The Lok Sabha met at Eleven of the Clock

[**HON. SPEAKER** *in the Chair*]

[Translation]

... *(Interruptions)*

**HON. SPEAKER:** Question No. 201

Shri Bhartruhari Mahtab

... *(Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Sir, be it the Members from the ruling party or the opposition, all have equal rights in the House. But, a digital discrimination exists here in the House. Everything that Members from the treasury bench say is telecast on TV. But the viewpoint of the Members from the opposition is not broadcast on T.V. ... *(Interruptions)* Restrictions are imposed on the opposition Members. Each Member of the House is a stakeholder of the House. ... *(Interruptions)* Whatever we do, it is completely blacked out. This blackout of the opposition should be stopped. ...*(Interruptions)* It should not happen. ... *(Interruptions)*

**HON. SPEAKER:** Your leader is speaking, don't you have any discipline? Is this the culture of your party? Please sit down.

... *(Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY:** I request you to get the camera focused on everyone present here. ...*(Interruptions)*

**HON. SPEAKER:** Hon. Leader of Opposition, do you want to show this ruckus to the people of the country? Do you want to show this commotion to the people? Do you want to show placards? What do you want to show?

... *(Interruptions)*

**SHRI ADHIR RANJAN CHOWDHURY:** We never show placards. ... *(Interruptions)*.....Power is not there exclusively for the Government.... *(Interruptions)* Parliament is not there solely for the Government.... *(Interruptions)*

**11.02hrs***[English]*

*At this stage, Shri Benny Behanan and some other Hon. Members came and stood on the floor near the Table.*

*... (Interruptions)*

*[Translation]*

**THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF OF MINES (SHRI PRALHAD JOSHI):** Hon. Speaker sir, those Members who try to create disruption, cause quite a commotion and create ruckus in the House, do they want to show all this on TV? What do these people want to show to the people of the country? ... *(Interruptions)*

**11.03hrs**

**ORAL ANSWERS TO QUESTIONS**

*[Translation]*

**HON. SPEAKER:** Q. No. 201

Shri Bhartruhari Mahtab

**(Q.201)**

*[English]*

**SHRI BHARTRUHARI MAHTAB:** Sir, my first supplementary is this. Even if Agriculture Produce Marketing Committee continues to exist and MSP is declared, it would not be effective if the Food Corporation of India begins to limit its procurement. This would result in a fall in demand for produce and so prices would drop. This fear is real because FCI has come under criticism for overstocking wheat and rice.

Sir, I would like to understand from the Government whether FCI has stopped procuring half of its rice from the State of Odisha and whether this is also happening in different parts of the State because over-stocking of rice and wheat is there in our country.

*[Translation]*

**SHRI DANVE RAOSAHEB DADARAO:** Hon. Speaker Sir, the Government has no such plan. We will procure all the quantity of rice that is usually procured in Odisha. The Members of Parliament from Odisha had made a request that boiled rice should be accepted in all the districts of the State. Any rice made available to FCI in the Odisha region will be completely procured.

*[English]*

**SHRI BHARTRUHARI MAHTAB:** Sir, there is no outtake of paddy from Odisha till now. That is the problem. Overstocking is there. But since the hon. Minister has replied, I think, it is better that the Government revisits this issue.

Sir, my second supplementary is this. No one can deny that companies, business houses and traders in India are often found in cartelisation to increase their profits. Such a possibility of cartelisation cannot be ignored in agriculture if farmers are allowed to freely negotiate best deal with agri businesses and traders. In such a situation, how will the Government protect the farmers and ensure best remunerative prices to them for their food grains?

*[Translation]*

**THE MINISTER OF RAILWAYS; MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI PIYUSH GOYAL):** Hon. Speaker sir, although the question asked doesn't have any relevance to this question. ... *(Interruptions)*

I understand that Hon. Member is well aware of the fact that the Government has provided an alternative, and the current system too is fully functional. The Government has worked to increase the income of farmers in the form of an alternative. I want the Hon. Member to thoroughly examine the law he has mentioned. There is no harm in it....*(Interruptions)*

**HON. SPEAKER:** Shri Manish Tewari ji.

... *(Interruptions)*

**HON. SPEAKER:** Hon. Member, don't you want to ask important question? The people of Punjab will ask you that you were elected and sent to ask questions on important issues during the Question Hour.

*(Interruptions)*

**HON. SPEAKER:** It would be better if you please go back to your seats and express your views.

... *(Interruptions)*

**SHRI MANISH TEWARI:** Hon. Speaker sir, the House is not in order....  
*(Interruptions)*

**HON. SPEAKER:** We all had agreed to let the Question Hour run in a systematic manner. Question Hour is the most important time of the House. It is the appropriate time for Hon. Members to ask questions about the issues concerning their area, region, and country. I also make effort to run the Question Hour so that the issues raised by you are resolved and all of you get the required information.

. . . *(Interruptions)*

**HON. SPEAKER:** I urge you to please take your seats so that the proceedings of the House can be conducted smoothly.

. . . *(Interruptions)*

**HON. SPEAKER:** Shrimati Harsimrat Kaur Badal.

. . . *(Interruptions)*

**SHRIMATI HARSIMRAT KAUR BADAL:** Hon. Speaker Sir, he has said that the Government has provided an alternative to the farmers, but the farmers are protesting it and have been sitting on the border for the last four months. Today, the FCI has issued another notification stating that under the Government procurement program, on which the economy of our country and the State depends, FCI will procure grains only from those farmers who will upload their land records.

I hail from a State where 40 percent of the people do not own land. If someone leaves his state, he or she leases out their land. If someone is living abroad, he or she too leases out his or her land. Those who don't own land, take it on lease from the landlord. Now, according to the FCI's circular, until he or she uploads the land records, FCI will not make any Government procurement. These are new developments that are taking place. My question is that where will these 40 percent landless farmers go?

The Government is saying that an alternative has been provided to the farmers. Our State's APMC Act, 2013 clearly gives the right to the farmer to sell either through a commission agent or directly. The Government says that neither will they make any amendment in FCI Act or interfere in the State Act, whereas this is direct interference. By interfering in everything in our federal structure, they are trying to disrupt what is working fairly well here. Why are they doing this?

**SHRI PIYUSH GOYAL:** Hon. Speaker sir, until a few days ago, my sister Member used to work with great enthusiasm welcoming all these issues in the Cabinet to ensure transparent working and procurement in the country. I am not able to understand how she could forget today that the commitment of this country, the resolution of the people of this country is to have transparent systems in the country to stop wrongdoings in the country, and under which the procurement process of FCI is going on extremely well across the country. Farmers across the country receive the price of their produce directly from the Government in a digital manner. However, there is only one state where they say that we will not give the full price to the farmer, we will not transfer the amount into the farmers' accounts.

What is the reason behind it, what is their presumption behind it? Do they want to grab farmers' money? Don't they want to ensure that farmers receive full value of their produce? ... (*Interruptions*) I understand that the way she used to ask the State Government earlier, now instead of asking us, she should similarly tell the State Government that today, the Modi Government is bringing transparent systems in favor of the farmers. The Modi Government is ensuring that farmers get the remunerative price, and as far as land records are concerned, the Government will purchase from the farmers only. Whoever owns land should update his or her land records. ... (*Interruptions*) The farmer should update that the land has been rented out. We have not refused to procure, but, updating the land record is necessary. It will help us to know how much the land has yielded, and it will also help in determining the potential yield of the land such as how much grain can be grown on two acres of land. Through you, I would like to inform the Hon. Member that the Government has implemented a

good, honest and transparent system in the interest of the farmers. ... (*Interruptions*) It is our collective responsibility to ensure that farmers receive their full payment and that the money of the taxpayers of this country does not go into the wrong hands.... (*Interruptions*)

**HON SPEAKER:** Q. No. 202.

Sushri Sunita Duggal.



**(Q.202)**

*[English]*

**SUSHRI SUNITA DUGGAL:** Hon. Speaker, Sir, will the hon. Minister be pleased to state the number of schemes implemented by the Government for farmers engaged in fisheries; whether the Government has framed any scheme to enhance the fish production; if so, the details thereof and if not, the reasons therefor; the total funds allocated under various schemes by the Government for welfare of fisheries sector during the last three years, Statewise; whether the Government has any plan for fisheries production in waterlogged land; and if so, the details thereof and if not, the reasons therefor?

*[Translation]*

**SHRI GIRIRAJ SINGH:** Hon. Speaker Sir, I am replying to all the questions. ... *(Interruptions)* I want to tell the Hon. Member that all the replies have been laid on the Table.

Hon. Speaker Sir, I want to say something to you, I wish to make a request to you. Congress leader respected Adhir Ranjan Ji said that he is hurt... *(Interruptions)* His leader, Shri Rahul Gandhi had asked an Unstarred Question on 2nd February. However, after he went to Puducherry and Kochi, perhaps his memory got faded, *(Interruptions)* He said that Fisheries Department does not exist. And that he would create a separate ministry when he will form his government. I'm sorry, whose question was this? I am raising a constitutional question. ... *(Interruptions)*

I have already stated that as the hon. Member asked for state-wise details, I have provided the details in my reply that the Government of India has allocated 3386.57 lakh rupees to various states. It is State-wise details. But, if the Member asks me to give details, I am ready to present the details before you. Today, for the first time in the country, I would like to present an issue before you. The people seated in front of us have been in power generation after generation from the year 1947 to 2014, but they

provided only 3682 crore rupees as central allocation.... *(Interruptions)*

Sir, I am saying this.... *(Interruptions)* Modi government has invested Rs. 32,000 crore.... *(Interruptions)* You know, during the regime of the people who ruled India for years, annual fish production was only 100 lakh tones i.e. 10 million tones till the year 2014.... *(Interruptions)* But under Modi ji's leadership, India's annual fish production has reached to 150 million tones in just six years.... *(Interruptions)* I want to ask these people who have no knowledge and whose leader is clueless of the existence of the Fisheries Department and the time when it was carved out? ... *(Interruptions)*

Modi ji had set up two departments before the year 2019. If I say that ... *(Interruptions)* an investment model worth Rs. 32,572 crore has been put forward. Sir, it has never happened before in the history of this country. This is what I want to say.... *(Interruptions)* the total growth of fisheries in the country is 10.87 percent today, but during their tenure, it was only 5.27 percent.... *(Interruptions)*

Sir, this indicates how much Shri Modi ji has contributed in the growth of fisheries, he has set up a separate department.... *(Interruptions)* I would like to tell before you that their leader should be sent for schooling somewhere and he should be taught which departments are functioning in India. Otherwise, he forgets which departments exist there in the federal structure.... *(Interruptions)*

**HON. SPEAKER:** Shri T. N. Prathapan.

... *(Interruptions)*

**HON. SPEAKER:** Shri M.K. Raghavan.

... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, all of you please go back to your seats. I will give you a chance to speak. I will give you the chance to ask questions from the Hon. Minister. This is an important issue. I would urge all of you to go back to your seats.

... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, all of you please go back to your seats. I will give you a chance to speak. I will definitely give you the chance.

. . . (*Interruptions*)

**\*WRITTEN ANSWERS TO QUESTIONS**

**Starred Question Nos. 203 to 220**

**Unstarred Question Nos. 2301 to 2530**

---

\* For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

*[Translation]*

**HON. SPEAKER:** The House stands adjourned to meet again at 12 p.m.

**11.18 hrs**

*The Lok Sabha then adjourned till Twelve of the Clock.*

---

**12.00 hrs**

*The Lok Sabha reassembled at Twelve of the Clock.*

(Shrimati Meenakashi Lekhi in the Chair)

*... (Interruptions)*

**12.0 ½hrs**

*At this stage, Shri Benny Behanan, Dr. Kalanidhi Veeraswamy, Adv. A. M. Ariff, and some other Hon. Members came and stood on the floor near the Table.*

*[English]*

*. . . (Interruptions)*

**HON. CHAIRPERSON:** Hon. Members, I have received several notices of adjournment motions by some Hon. Members on certain subjects. Hon. Speaker has not given permission for any notice of adjournment motion.

*. . . (Interruptions)*

**12.01hrs**

**PAPERS LAID ON THE TABLE**

*[Translation]*

**HON. CHAIRPERSON:** Now, the papers will be laid on the Table.

Item No. 2 to 10, Shri Arjun Ram Meghwal.

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Mansukh Mandaviya, I beg to lay on the Table the following papers :-

(1) A copy of each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2019-2020.

(ii) Annual Report of The Fertilizer and Chemicals Travancore Limited, Kochi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3772/17/21]

(b) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3773/17/21]

(c) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2019-2020.

(ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3774/17/21]

(d)(i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3775/17/21]

(e) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2019-2020.

(ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3776/17/21]

(f) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2019-2020.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3777/17/21]



(g) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2019-2020.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3778/17/21]

(h)(i) Statement regarding Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2019-2020.

(ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3779/17/21]

(i) (i) Statement regarding Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2019-2020.

(ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3780/17/21]

(j)(i) Statement regarding Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2019-2020.

(ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2019-2020 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3781/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2019-2020.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 3782/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Petrochemicals Engineering and Technology, Chennai, for the year 2019-2020.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 3783/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, I beg to lay on the table the following papers :-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Bridge and Roof Company (I) Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.

[Placed in Library, See No. LT 3784/17/21]

- (ii) Memorandum of Understanding between the Braithwaite Burn and Jessop Construction Company Limited and the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises, for the year 2020-2021.

[Placed in Library, See No. LT 3785/17/21]

- (iii) Memorandum of Understanding between the Engineering Projects (India) Limited and the Ministry of Heavy Industry and Public Enterprises, for the year 2020-2021.

[Placed in Library, See No. LT 3786/17/21]

- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2019-2020.

- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2019-2020, Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3787/17/21]

- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2019-2020.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3788/17/21]

- (c) (i) Review by the Government of the working of the Braithwaite Burn & Jessop Construction Company Limited, Kolkata, for the year 2019-2020.

(ii) Annual Report of the Braithwaite Burn & Jessop Construction Company Limited, Kolkata, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3789/17/21]

(d)(i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2019-2020.

(ii) Annual Report of the Scooters India Limited, Lucknow for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3790/17/21]

(e) (i) Statement regarding Review by the Government of the working of the Richardson & Cruddas (1972) Limited, Mumbai, for the year 2019-2020.

(ii) Annual Report of the Richardson & Cruddas (1972) Limited, Mumbai for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3791/17/21]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Heavy Industries and Public Enterprises for the year 2021-2022.

[Placed in Library, See No. LT 3792/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Krishan Pal Ji, I beg to lay on the Table the following papers :-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Handicapped Development Council, Agra, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicapped Development Council, Agra, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3793/17/21]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Development of Poor and Labourers, Imphal, for the year 2019-2020, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Development of Poor and Labourers, Imphal, for the year 2019-2020.

[Placed in Library, See No. LT 3794/17/21]

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3795/17/21]

(b) (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2019-2020.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) Statement (Hindi and English versions) showing the reasons for the delay in laying the papers mentioned at item (a) of (4) above.

[Placed in Library, See No. LT 3796/17/21]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Santhivardhana Ministries, East Godavari, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Santhivardhana Ministries, East Godavari, for the year 2019-2020.

[Placed in Library, See No. LT 3797/17/21]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, for the year 2019-2020.

[Placed in Library, See No. LT 3798/17/21]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Telangana, for the year 2019-2020, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Telangana, for the year 2019-2020.

[Placed in Library, See No. LT 3799/17/21]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Ashra-Akruti, Hyderabad, for the year 2019-2020, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ashra-Akruti, Hyderabad, for the year 2019-2020.

[Placed in Library, See No. LT 3800/17/21]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2019-2020.

[Placed in Library, See No. LT 3801/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Danve Raosaheb Dadarao Ji, I beg to lay on the Table the following papers :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3802/17/21]

(3) A copy each of the following notifications (Hindi and English versions) under Section 40 of the Bureau of Indian Standards Act, 2016:-

- (i) The Bureau of Indian Standards (Conformity Assessment) First Amendment Regulations, 2021 published in Notification No. F. No.BS/11/11/2021 in Gazette of India dated 4th February, 2021.
- (ii) The Bureau of Indian Standards (Conformity Assessment) Second Amendment Regulations, 2021 published in Notification No. F. No.BS/11/11/2021 in Gazette of India dated 5th February, 2021.

[Placed in Library, See No. LT 3803/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):**

Hon. Chairperson Madam, on behalf of Shri G. Kishan Reddy, I beg to lay on the Table the following papers :-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3804/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):**

Hon. Chairperson Madam, on behalf of Shri Parshottam Rupala, I beg to lay on the Table the following papers :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Center for Cold-Chain Development, New Delhi, for the year 2019-2020, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Cold-Chain Development, New Delhi, for the year 2019-2020.

[Placed in Library, See No. LT 3805/17/21]

(2) A copy of Notification No. S.O.319(E) (Hindi and English versions) published in Gazette of India dated 21st January, 2021 authorizing the manufacturers, mentioned therein, of City Compost to sell City Compost in bulk directly to farmers for a period



of three years further from the date of publication of this order under sub-section (6) of Section 3 of the Essential Commodity Act, 1955.

[Placed in Library, See No. LT 3806/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Ramdas Athawale, I beg to lay on the Table, a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2019-2020.
- (2) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2019-2020, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3807/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Nityanand Rai Ji, I beg to lay on the Table the following papers :-

- (1) A copy of the Ministry of Home Affairs, Assam Rifles Havildar (Operator Radio and Line), Combatized post, Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.02 in weekly Gazette of India dated 16th January, 2021 under Section 167 of the Assam Rifles Act, 2006.
- (2) A copy of the Border Security Force Inspector (Librarian) (Combatized, Non-Gazetted, Group 'B' Posts) Recruitment Rules, 2020 (Hindi and English versions) published in Notification No. G.S.R.03 in weekly Gazette of India dated 16<sup>th</sup> January, 2021 under sub-section (3) of Section 141 of the Border Security Force Act, 1968.
- (3) A copy of the Central Industrial Security Force, Group 'A' and 'B' Civilian

Gazetted Posts, Recruitment Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.38 (E) in Gazette of India dated 22<sup>nd</sup> January, 2021 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library, See No. LT 3808/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL):** Hon. Chairperson Madam, on behalf of Shri Kailash Choudhary, I beg to lay on the Table the following papers :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2019-20, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Agricultural Sciences, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3809/17/21]

---

**12.02 ½hrs****COMMITTEE ON GOVERNMENT ASSURANCES****21<sup>st</sup> to 30<sup>th</sup> Reports**

*[Translation]*

**SHRI RAJENDRA AGRAWAL (MEERUT):** Madam Chairperson, I beg to lay the following reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) 21st Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Acceded to)”.
- (2) 22nd Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Not Acceded to)”.
- (3) 23rd Report (17<sup>th</sup> Lok Sabha) regarding “Review of Pending Assurances pertaining to the Ministry of Chemicals and fertilizers (Department of fertilizers)”.
- (4) 24th Report (17<sup>th</sup> Lok Sabha) regarding “Review of Pending Assurances pertaining to the Ministry of Defence (Department of Defence)”.
- (5) 25th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Acceded to)”.
- (6) 26th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Not Acceded to)”.
- (7) 27th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Acceded to)”.
- (8) 28th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Not Acceded to)”.

(9) 29th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Acceded to)”.

(10) 30th Report (17<sup>th</sup> Lok Sabha) regarding “Requests for Dropping of Assurances (Not Acceded to)”.

---

**12.03hrs**

**STANDING COMMITTEE ON AGRICULTURE**

**24<sup>th</sup> to 26<sup>th</sup> Reports**

*[English]*

**SHRI P. C. GADDIGOUDAR (BAGALKOT):** Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Agriculture (2020-21):-

- (1) 24<sup>th</sup> Report on 'Demands for Grants (2021-22)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
  - (2) 25<sup>th</sup> Report on 'Demands for Grants (2021-22)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
  - (3) 26<sup>th</sup> Report on 'Demands for Grants (2021-22)' of the Ministry of Food Processing Industries.
-

**12.03 ½ rs****STANDING COMMITTEE ON RURAL DEVELOPMENT****13<sup>th</sup> to 15<sup>th</sup> Reports**

*[Translation]*

**SHRI PRATAPRAO JADHAV (BULDHANA):** Madam Chairperson, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) 13th Report on the Examination of Demands for Grants (2021-22) pertaining to the Department of Rural Development (Ministry of Rural Development).
  - (2) 14th Report on the Examination of Demands for Grants (2021-22) pertaining to the Department of Land Resources (Ministry of Rural Development).
  - (3) 15th Report on the Examination of Demands for Grants (2021-22) pertaining to the Ministry of Panchayati Raj.
-

**12.04 hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

**19th Report**

*[Translation]*

**SMT. RAMA DEVI (SHEOHAR):** Madam Chairperson, I beg to present the 19th Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on 'Demands for Grants (2021-22)' of the Ministry of Tribal Affairs.

---

**12.04 ½ hrs****STANDING COMMITTEE ON EDUCATION, WOMEN,  
CHILDREN, YOUTH AND SPORTS****323<sup>rd</sup> and 324<sup>th</sup> Reports**

*[English]*

**SHRI ANUBHAV MOHANTY (KENDRAPARA):** Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Education, Women, Children, Youth and Sports:

- (1) 323<sup>rd</sup> Report on Demands for Grants 2021-22 of the Department of School Education and Literacy, Ministry of Education.
- (2) 324<sup>th</sup> Report on Demands for Grants 2021-22 of the Department of Higher Education, Ministry of Education.

---

**12.05hrs****STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE****287<sup>th</sup> and 288<sup>th</sup> Reports**

*[Translation]*

**SHRI RAJIV PRATAP RUDY (SARAN):** Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture :-

- (1) 287<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Road Transport and Highways.
  - (2) 288<sup>th</sup> Report on Demands for Grants (2021-22) of the Ministry of Tourism.
-



**12.05 ½hrs**

**BUSINESS ADVISORY COMMITTEE**

**20<sup>th</sup> Report**

*[Translation]*

**THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Madam, I beg to present the 20th Report of the Business Advisory Committee.

---

**12.06 hrs**

**STATEMENTS BY THE MINISTER**

*[English]*

**(i)(a) Status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.\***

**THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA):** Madam, I beg to lay the statement regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2019-20) pertaining to the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers.

---

\* Laid on the Table and also placed in Library, See No. LT 3770/17/21.

**(b) Status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.\***

**THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA):** Madam, I beg to lay the statement regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals & Fertilizers on Demands for Grants (2020-21) pertaining to the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilizers.

---

... (*Interruptions*)

---

\* Laid on the Table and also placed in Library, See No. LT 3771/17/21.

**12.06 ½ hrs**

**ELECTION TO COMMITTEE**  
**Central Advisory Board on Disability**

*[Translation]*

**THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT) :** Madam, I beg to move :

“That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the Members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Board on Disability for the period till they cease to be the Members of the House, subject to the other provisions of the said Act and Rules made thereunder.”

**HON. CHAIRPERSON:** The question is:

“That in pursuance of clause (c) of sub-section (2) of Section 60 of the Rights of Persons with Disabilities Act, 2016, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the Central Advisory Board on Disability for the period till they cease to be the Members of the House, subject to the other provisions of the said Act and Rules made thereunder.”

"The motion was adopted. "

---

... (*Interruptions*)

*[Translation]*

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 2 o'clock.

**12.07 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

---

**14.02 hrs**

*The Lok Sabha reassembled at Two Minutes past Fourteen of the Clock.*

*(Shri Rajendra Agrawal in the Chair)*

*At this stage, Adv. A.M. Ariff, Shri Kodikunnil Suresh and some other Hon.*

*Members came and stood on the floor near the Table.*

*... (Interruptions)*

**14.03hrs****MATTERS UNDER RULE -377\***

*[Translation]*

**HON. CHAIRPERSON:** Hon. Members, now matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are willing to lay them, may personally hand over text of the matter at the Table of the House within twenty minutes. Only those matters shall be treated as Laid for which text of the matter have been received at the Table within the stipulated time. The rest will be treated as lapsed.

**(i) Need to curb illegal Bajri mining in Rajasthan**

**SHRI SUBHASH CHANDRA BAHERIA (BHILWARA):** In Rajasthan, the situation is worsening due to illegal extraction of gravel (bajri). The Government and administration seem to be helpless in front of the gravel (bajri) mafia. The State Government and the local administration have completely failed to stop this illegal extraction of gravel (bajri). The State Governments are unable to formulate policies as per the orders of the Supreme Court. Banas River and its tributaries in my Parliamentary Constituency Bhilwara are also affected by illegal extraction of gravel (bajri), resulting in environmental imbalance and declining water levels in the region. The sand mafia and the administration are having confrontations on day to day basis leading to rise in accidents. Therefore, sensing the seriousness of the said matter, the Union Government should intervene and formulate a national policy to curb illegal extraction of gravel (bajri) and ensure that essential gravel (bajri) is easily available to the public.

---

\* Treated as laid on the Table

**(ii) Need to set up an additional Navodaya Vidyalaya in Gadchiroli Chimur  
Parliamentary Constituency, Maharashtra**

**SHRI ASHOK MAHADEORAO NETE (GADCHIROLI-CHIMUR):** I would like to apprise the Government of the fact that both educational and non-educational staff serving in the Navodaya Vidyalayas of the country are facing considerable difficulties due to being deprived of pension benefits before the year 2005 and even thereafter. The staff of Navodaya Vidyalayas have been demanding the pension facility for a long time. However, their demand has not been accepted so far. Therefore, it is necessary in their interest that the Union Government takes appropriate steps after sympathetically considering their demand. In this context, I would also like to tell that my Parliamentary Constituency Gadchiroli-Chimur is the largest tribal constituency in the country, spanning over several hundred square kilometers. This area is an extremely backward and underdeveloped area as well as densely tribal dominated and naxal affected. It is also an extremely educationally backward area. Therefore, appropriate steps should be taken to set up an additional Navodaya Vidyalaya in Gadchiroli-Chimur.



**(iii) Regarding transfer of educational institutes in Chhattisgarh**

**SHRI MOHAN MANDAVI (KANKER) :** In view of integration of education in Chhattisgarh, instructions were given to transfer the educational institutions running under the Scheduled Tribes and Scheduled Caste Development Department and Urban Administration and Development Department to the Department of School Education. But even after so many years, the Scheduled Tribes and Scheduled Caste Development Department has still not handed over the educational area of the sports complex to the Department of School Education. This reflects contempt of the important decisions taken by the Chhattisgarh Government in the field of education in the year 2015 and also of the orders of the General Administration Department, Chhattisgarh Government. Under the said system, the entire responsibilities like appointment of physical education teachers, promotion to the post of coach, disbursement of salary etc. in all the sports complexes of Chhattisgarh are to be discharged by the Department of School Education. Therefore, I would like to request the Hon. Minister to kindly direct the Scheduled Tribes and Scheduled Caste Development Department, Chhattisgarh to comply with the said order of the Government in letter and spirit.

**(iv) Need to establish a Sainik School in Meerut**

**SHRI RAJENDRA AGRAWAL (MEERUT) :** Meerut is the heart of Western Uttar Pradesh and is a very important centre from every perspective. Meerut Cantonment is the second largest cantonment in the country. There is a glorious tradition of a large number of youth from Meerut and its surrounding areas joining the armed forces. An important proposal in the Budget for the financial year 2021-22 is the establishment of 100 Sainik Schools in the country. Considering the background and importance of Meerut, the establishment of a Sainik School here is very crucial. I would like to request the Government to kindly set up a Sainik School in Meerut.

**(v) Regarding expediting of various Highway projects in Santhal Pargana region, Jharkhand**

*[English]*

**Dr. NISHIKANT DUBEY (GODDA):** We have been given various projects of highways and bridges in the region which is at the heart of the backward area of Santhal Pargana of Jharkhand. I had highlighted that many projects, which have already been sanctioned are stuck in red-tapism and needless delays at various levels. I would request to please intervene and have the delays cleared.

The Projects are:

- 1- NH-133-Hansdiaha-Pirpainti Four Lane.
- 2- Declaration of new national highways between NH-80 and NH-31 of Bhagalpur alongwith bridge at Bateshwarsthan.
- 3- NH-114A Deoghar to Basukinath- Four Lane -foundation stone laid.
- 4- Ganga bridge at Sahibganj Four Lane - Foundation stone laid.
- 5- Railway over bridge at NH-114A, NH-133 and NH-80.
- 6- Godda to Pakur - NH-333A.
- 7- Mahagama to Digghi-Four Lane under CRF.
- 8- Declaration of new national highway
  - (a) Madhupur to Jamtara via Margomunda.
  - (b) Godda to Dumka via Ramgarh Agiamore.
  - (c) NH-80 Kahalgaon, Meherama , Mirza Chowki via Thakurgangti Bhagaiya.
  - (d) Hansdiha to Maharo More - NH-114A.
  - (e) Deoghar, Rajdhanvar via Chakai.

From the above projects, the deprived tribals of the region and the state of Jharkhand would benefit, therefore, I would like to seek kind cooperation of the Government in this regard.

**(vi) Need to provide adequate compensation to farmers whose lands  
have been acquired for fencing purpose in border areas of  
Jammu and Kashmir**

*[Translation]*

**SHRI JUGAL KISHORE SHARMA (JAMMU):** I would like to draw the attention of the Government towards the border areas of Jammu and Kashmir, where fencing has been erected. Due to the said fencing, agricultural land on the other side of the fence has been acquired and the farmers who were doing farming on that land have become unemployed now. Their land is their only support. Ever since their land has gone beyond the fenced wire, they are facing severe hardships and have reached the point of starvation. What is the fault of those poor farmers in this fencing provision? Neither have they got any employment nor have they received any compensation so far for their land so that they can sustain their family. Therefore, I would like to request the Government to provide compensation to those farmers at the earliest.

**(vii) Need to construct a pit line at Latur Railway Station, Maharashtra**

**SHRI SUDHAKAR TUKARAM SHRANGARE (LATUR):** Railways had approved construction of a pit line at Latur station in the year 2019. But due to non-allocation of funds in the Budget for this purpose, its construction work has not started till now. On public demand, whenever I raise any demand regarding commencement of a new train from Latur station or about passenger facilities, I get the reply that it is not possible due to unavailability of necessary service line at the station. Therefore, no new train has been started here for the last 70 years. The movement of passengers and goods at Latur station has considerably increased for the last several years. With the Rail Coach Factory becoming functional, the need for immediate extension of passenger amenities is also being felt here. The construction of a pit line will not only facilitate to start a new train from here as per the demand and requirement of the passengers but it will also make it possible to start necessary new trains from here for the people of Marathwada to travel to various places in the country. I was assured in the year 2020 that the necessary funds for construction of the pit line would be provisioned and its construction would be started but due to the lack of financial provisions, the said construction work has not yet begun. Whenever DRM, Solapur is asked in this regard, his usual reply is that the construction work will start only after having the Budget provision. Even in the Budget of this year i.e. 2021-22, no provision has been made for allocation of funds for its construction. Therefore, I would like to request the Government to make provision of funds required for the construction of pit line at Latur station in the upcoming Demands for Grants in this year's Budget to complete its construction work as soon as possible so that it would become possible to start new rail services from Latur station and extend other passenger facilities there as per the demands of the people of Marathwada.

**(viii) Need to provide adequate funds for construction of Gaya-Bodhgaya-Chatra railway line**

**SHRI SUNIL KUMAR SINGH (CHATRA):** My Parliamentary Constituency Chatra is a very backward area. There is a lack of access to transportation facilities. The final survey of Chatra to Gaya Railway Line Project has been completed. The acquisition work of 37.672 acres of land has also been completed. Approval for construction of Chatra-Gaya railway line was given in the Budget for the year 2007-08. The then Minister of Railways had laid its foundation stone in the year 2009 in Bihar. The total cost of construction of Gaya-BodhGaya-Chatra railway line is Rs. 549.75 crore out of which Rs. 1860.28 lakh was allocated in 2013-14 and Rs.10 lakh was allocated in 2014-15 and the remaining Rs. 53104.72 lakh needs to be allocated. The revised outlay for Railway Budget 2015-16 and 2014-15 has been pegged at Rs. 1 crore. Both, Chatra and Gaya are important places and pilgrimage centres for Jains, Buddhists and Hindus. Therefore, I would like to request the Ministry of Railways to allocate adequate fund for the construction of Gaya-Bodhgaya-Chatra rail line and start the work there soon.

**(ix) Need to start construction of Bhuj-Barmer-Tharad railway line**

**SHRI PARBATBHAI SAVABHAI PATEL (BANASKANTHA):** In my Parliamentary Constituency Banaskantha, a new Bhuj-Barmer-Tharad railway line is to be constructed and its survey has been conducted. The necessary provision for this was made in the previous Budget. However, the construction of this railway line has not yet begun. With the construction of this railway line, passengers of Tharad, Baav, Suigam, Laakhni tehsil will be able to get the railway facilities. This area has not been connected with railways since independence. The residents living here are primarily the farmers and with the operation of this railway line, the farmers of these areas will get more benefits and they will be able to transport their agricultural produce from one city to another city easily leading to more financial benefits and increase in their income too. Therefore, I would like to request the Hon. Minister to kindly provide information about the current progress of the above mentioned railway line and in case the progress of the work is stalled, make it operational so that this area can be connected to the railway line and years long pending demand of the people can be fulfilled.



**(x) Regarding declaration of a WAPCOS project as a national project**

*[English]*

**SHRI RAJIV PRATAP RUDY (SARAN):** Interlinking of Rivers and Diverting the Excess water from regions of water-excess basin to the water-deficient basin has topped the agenda of the central government as well as the State Government of Bihar. However, I would like to bring it to notice that Bihar faces floods every year because of the river Ganga and its tributaries and hence diverting the water for benefitting the livelihoods of the people of those parts of Bihar which face drought. WAPCOS, a consultancy organisation and a public sector undertaking under the Ministry of Jal Shakti of the Government of India has initiated a project building canals for diverting the Ganga water tributaries to water- deficient plains. Hence, I urge the Minister of Jal Shakti to declare the current project of WAPCOS a National Project.

**(xi) Regarding setting up of quarantine plant facility on  
India - Nepal border**

*[Translation]*

**SHRI AJAY MISRA TENI (KHERI):** My Parliamentary Constituency is located at the India-Nepal border, where there is a significant trade activity of various goods, including fruits, vegetables and other food items, which serves as a major source of income for the people in border areas. However, in June 2019, following the orders of a Nepalese court, the Government of Nepal imposed a ban on the import of fruits, vegetables and food items not having proper quarantine plant certification. However, within just two days, I had raised this issue of December 2019 regarding the Quarantine Plant Program at the Gauriphanta border in the Lok Sabha. The Hon. Minister of Agriculture, Government of India, promptly took cognizance and initiated action, ensuring smooth trade and effective implementation of the program. I express my gratitude to the Government and the Hon. Minister of Agriculture for this. I would also like to mention about the Tikunia-Khakhraula border, which is a major commercial border located on the India-Nepal border and is approximately 80 to 85 kilometers away from the Gauriphanta border by road. Therefore, I would like to request the Government to kindly issue directives for initiating a quarantine plant at the Tikunia-Khakhraula border (Nepal border) for convenience and smooth business operations of the traders.

**(xii) Need to enhance the amount for construction of house under  
Pradhan Mantri Awas Yojana in rural and urban areas**

**SHRIMATI GEETA KORA (SINGHBHUM):** The Model Estimate cost being given to each beneficiary under the Pradhan Mantri Awas Yojana in rural areas is still Rs 1,30,000 since 2015. After five years, the price of building materials has increased by 50 percent due to which many problems arise during the construction of the buildings resulting in incomplete construction of the buildings. I would like to request the Government to increase the Model Estimate cost of building construction by 50 percent in the amount received by the beneficiaries under the Pradhan Mantri Awas Yojana in the rural and urban areas so that everyone can be benefitted.

**(xiii) Need to redress the grievances of plain powerlooms/mill sector***[English]*

**SHRI A. GANESHAMURTHI (ERODE):** The Handlooms (Reservation of Articles for Production) Act, 1985 was enacted by Govt. of India with a view to protect the livelihood of millions of Handloom weavers. Initially in 1986, around 22 textile articles were reserved for exclusive production by Handlooms which were subsequently reduced to 11 articles. Such items are 1. Saree, 2. Dhoti, 3. Towel, Gamcha and Angawastram, 4. Lungi, 5. Khes, Bedsheet, bedcover, Counterpane, Furnishing (incl. tapestry, upholstery), 6. Jamakkalam Durry or Durret 7. Dress material, 8. Barrack Blankets, Kambal or Kamblies, 9. Shawl, Loi Muffler, Pankhi etc., 10. Woollen Tweed, 11. Chadar, Mekhala/Phanek which are daily used by all sections of the people. But, at present handlooms and handloom weavers are in less number across the country and they are unable to meet the high demand for the above mentioned 11 exclusive textile articles. So, the handloom weavers themselves converted their handloom into powerlooms to meet the high demand of the above mentioned items.

The Handloom sector meets only 15% of the total demand for the textile products, the remaining demand is to be fulfilled by the powerloom sector. If whoever produces any article in contravention of an order, he/she they shall be punishable with imprisonment/penalty and in the case of a continuing contravention, with an additional fine. In India, the Textile sector is considered at 2nd position/rank next to agricultural sector which generates employment and income in the country. Due to the implementation of the said Act, the existing plain Powerlooms/Mill Sector are prevented from production of these items which create a lot of impediments in the development of plain Powerlooms/Mill Sector, employment and income.

So, I urge upon the Minister of Textiles to take necessary action to ease out the problems being faced by the plain Powerlooms Mill Sector and weavers and if necessary, to make the necessary amendments in the The Handlooms (Reservation of Articles for Production) Act, 1985 during the ensuing session to allow plain Powerlooms/Mill Sector to produce above mentioned 11 exclusive textile articles or Repeal the said Act.

**(xiv) Regarding conversion of R&B road as four lane National Highway**

**DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE):** Sabbavaram - Venkannapalem - Chodavaram - Ravikamatam to Narsipatnam to Tuni is totally R&B road. It is short way to East Godavari also. Between chodavaram to Narsipatnam, SFT (Specific Task force) Army stores are also located at Lopudi village. Now a days, General public is also utilizing this road to enter into east Godavari as the NH Sabbavaram to Tuni faces heavy volume of traffic with heavy vehicles. If we develop the said proposed road as National Highway, it will be much useful to Army, defence departments as a parallel way to use in emergency situations. To minimise the traffic, it is only 113 km from Sabbavaram - Venkannapalem -chodavaram- Ravikamatam- Narsipatnam to Tuni (24+46+43). Hence, I request the Government to consider to convert R&B road as four lane National Highway.

**(xv) Need to widen NH-548 C/NH-63 in Maharashtra**

*[Translation]*

**SHRI OM PAVAN RAJENIMBALKAR (OSMANABAD):** Most part of the Tembhorni-Kurduvadi-Barshi-Yedshi Maharashtra N.H. 548 C/NH-63, highway goes to Mumbai via my Parliamentary Constituency Osmanabad (Dharashiv) and most of the direct transport movement of Solapur-Osmanabad and Latur district takes place through this highway and this highway is the main route of transportation between Marathwada and Western Maharashtra. Out of 163 kilometers route of this highway, 101 kilometers stretch passes through my Constituency. But, the condition of this highway is not suitable for transportation. Due to the narrowness of the Tembhorni-Barshi highway, the number of accidents taking place on this highway is increasing day by day.

The road from Yedshi to Latur is being made 15 meters wide and the proposal to widen Tembhorni to Yedshi road to 10 meters is under consideration of the Government. To prevent the rising accidents here and for the convenience of the regional people, it is necessary to make changes in the plan and widen the road to 15 meters.

Therefore, in view of the demand of the regional people and the accidents taking place daily, I, through you, request the Government to widen the Maharashtra NH-548, C/NH-63 highway from Tembhorni to Yedshi to 15 meters.

**(xvi) Need to include Gopalganj district in the list of Aspirational Districts**

*[Translation]*

**DR. ALOK KUMAR SUMAN (GOPALGANJ):** I would like to draw the attention of the Government towards including my Parliamentary Constituency Gopalganj district in the list of Aspirational Districts. A total of 117 districts have been selected to be made Aspirational Districts across the country, in which 35 districts have been included on the basis of the recommendation by the Ministry of Home Affairs.

My Parliamentary Constituency Gopalganj is a major agricultural area where there are three sugar mills. A lot of farmer brothers and several families are dependent on sugarcane cultivation and sugar mills. Youth are facing the problem of unemployment too. There is a greater need for assistance in health, nutrition, education, agriculture, water resources and basic infrastructure. The dreadfulness of flood and subsequent loss of life and property in Gopalganj district creates a very pathetic situation there and this critical situation is overcome with the assistance of the Government every year. During floods, the people have to take shelter on National Highways. Keeping all these problems and the Index criteria in mind, it is very important to include Gopalganj district in the list of Aspirational Districts.

Therefore, I would like to request the Ministry of Planning and NITI Aayog to include Gopalganj district in the list of Aspirational Districts so that this undeveloped district can be developed.

**(xvii) Need to widen and repair highways and construct a bypass and a  
RoB in Nagaur district, Rajasthan**

*[Translation]*

**SHRI HANUMAN BENIWAL (NAGAUR):** I would like to request the Minister of Road Transport and Highways, Shri Nitin Gadkari ji, to allocate funds from the Central Road Fund (CRF) and other heads for widening and maintenance of the following roads in Nagaur district : 61.20 km stretch on State Highway no. 39 from Mundwa to Merta City, 32 km stretch on MDR 37A from Chatara Manjhra to Panchala Sidha, 16 km stretch on MDR 37B from from Mundiyyar to Jorawarpura, 38 km stretch on MDR 225 from Jhintiya to Sanjoo via Ren, 66 km stretch on MDR 224 from Khawaspura to Gular via Pundlu, Gagrana, and Indawar, 62 km stretch on State Highway no. 19 from Karnu to Gogelav via Bhomasar, Bhundel Guda, 19 km stretch on State Highway 87 A at Nagaur district border. It is also demanded to construct an ROB (Railway Over Bridge) at Kelwa Railway Crossing on the Borawar-Khatu Road and a bypass on the road from Nagaur to Bikaner connecting NH- 62 with NH 58 at Ladnun Salasar. I also demand for construction of a divider at four-lane road from Vijay Vallabh Chowk in Nagaur city to Manasar via Mundwa T-Point.

---

. . . *(Interruptions)*

**HON. CHAIRPERSON:** Discussion will be held on all issues, the sole purpose of this House is discussion. Please go back and take your seats. Multiple discussions on various topics and Bills too are scheduled today. Many important business is before the House. Please have your seats.

. . . *(Interruptions)*

**HON. CHAIRPERSON:** You must have been tired protesting repeatedly. Please take your seats.



. . . (*Interruptions*)

**HON. CHAIRPERSON:** Please go to your seats.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please take your seats.

. . . (*Interruptions*)

**HON. CHAIRPERSON:** Please cooperate with the Chair.

. . . (*Interruptions*)

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 11 a.m. on Wednesday, 10th March, 2021.

**14.04 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 10, 2021/Phalguna 19, 1942(Saka).*

---

**INTERNET**

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

<https://sansad.in/ls>

**LIVE TELECAST OF PROCEEDINGS OF LOK SABHA**

Lok Sabha proceedings are telecast live on Sansad TV Channel. Live telecast begins at 11 A.M. every day the Lok Sabha sits till the adjournment of the House.

---

**©2021 By Lok Sabha Secretariat**

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in  
Lok Sabha (Seventeenth Edition)

---